

Export of Cattle Feed

1774. SHRI BALASAHIB VIKHE PATIL: Will the Minister of COMMERCE be pleased to state:

(a) whether All India Conference on prevention of cruelty towards animals has urged Government to drop the proposal of setting up new slaughter houses and to ban export of cattle feeds;

(b) whether due to export of cattle feed and animals are deprived of cheap food-stock; and

(c) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) Yes, Sir.

(b) and (c). The export of cattle feed ingredients is allowed taking into consideration the domestic requirement.

Export of Onion, Chilly, Grapes and Vegetables

1775. SHRI BALASAHEB VIKHE PATIL: Will the Minister of COMMERCE be pleased to state:

(a) the quality and quantity of onion, chilly, grapes and vegetables exported from Maharashtra and the amount of foreign exchange earned therefrom during 1988 and 1989, year-wise;

(b) whether Government have taken any steps to find out new markets for the export of these items; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) State-wise export date is

not being maintained.

(b) and (c). Steps taken by the Government to find new market include arranging buyer-seller meets; participation in international fairs and exhibitions; organising expositions in potential markets grant of CCS and other export benefits etc.

Local Trains in Bombay

1776. SHRI BALASAHEB VIKHE PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have any proposal to increase the number of local trains in Bombay; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) and (b). It is an ongoing process depending upon availability of rolling stock and other infrastructural facilities.

Computerised Return Reservation

1777. SHRI BALASAHEB VIKHE PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have any proposal to introduce computerised return system all over the country;

(b) if so, by when; and

(c) the steps taken so far in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) For the present, it is proposed to provide the computerised return journey reservation facility be-

tween Delhi and Bombay and Delhi and Madras. Such a facility has already been provided between Delhi and Calcutta.

(b) This facility is expected to become available by March, 1990.

(c) The proposals in this connection have been sanctioned.

Issue of Receipt in Lieu of Goods Sold at Customs Shops

1779. SHRI KAMLA PRASAD SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether no cash receipts are issued in lieu of goods sold to the public at the Customs Retail Shops in the country particularly in Delhi;

(b) if so, how the sales are accounted for accurately;

(c) whether there is no display of a board indicating stock of the items held by the Customs Retail Shop together with the rate at which these are to be sold;

(d) if so, the steps taken in this regard; and

(e) the cases of malpractices, if any, that came to notice at these shops during the last three years?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) and (b). The existing instructions require that cash receipts be issued for goods sold to the public at the Customs Retail Shops and such receipts are issued at all the Customs Retail Shops in the Country.

(c) and (d). Available reports indicate that Customs Collectorates which have lim-

ited number of items for retail sale are able to display a list of such items on a board. However, where the items are of a wide variety, varied brands, models, dimensions and quality, displaying a list of such items on a board is not practicable and therefore, the goods are themselves displayed at the counters of the retail shops.

(e) Available reports do not indicate that any malpractices at the retail shops were noticed during the last three years.

Insurance Scheme for Rubber Plantation

1780. SHRI VAKKOM PURUSHOTHAMAN: Will the Minister of COMMERCE be pleased to state:

(a) whether a scheme for the insurance of rubber plantation has been introduced at the behest of the Rubber Board;

(b) if so, the details thereof;

(c) the rate of premium to be charged per hectare; and

(d) the extent of insurance cover provided under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) Yes, Sir.

(b) to (d). The scheme introduced by M/s. National Insurance Co. Ltd. and implemented on all India basis through the Rubber Board provides inter-alia insurance against perils caused by fire, cyclone, floods etc. but excluding drought. The maximum liability of the insurer for plantation in the age group of 1 to 8 years would be Rs. 40,000/Hc. and Rs. 60,000/Hc. for the age group of 8 to 22 years.

The scales for the same for different age group range between Rs 41 per tree to Rs.